

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A.No.2868 of 2020

Naresh Roy.Petitioner

-Versus-

1. The State of Jharkhand.
2. Babita Devi.Opp. Parties.

CORAM: THE HON'BLE MR. JUSTICE DR. S.N.PATHAK

(Through: Video Conferencing)

For the Petitioner : Mr. Md. Zaid Ahmed, Advocate.
For the State : Mrs. Lily Sahay, A.P.P.

02/09.09.2020

In view of outbreak of COVID-19 pandemic, case has been taken up through Video Conferencing. Concerned lawyers have no objection with regard to the proceeding, which has been held through Video Conferencing today at 10:30 A.M. onwards. They have no complaint in respect to the audio and video clarity and quality.

At the very outset, it has been submitted by Md. Zaid Ahmed, learned Counsel for the petitioner that for the same set of allegation, Opp. Party No.2 has filed Mahuda P.S. Case No.51 of 2019, arising out of C.P. Case No. 2380 of 2019. By the order dated 24.08.2020 passed in A.B.A.No.9019 of 2019 the matter has been referred to D.L.S.A., Dhanbad for conciliation, the same is pending.

Mrs. Lily Sahay, learned A.P.P. submits that this case arising out of different complaint case and as such it should not be tagged.

For the ends of justice, let this case be tagged with A.B.A.No.9019 of 2019 and list accordingly.

(Dr. S.N. Pathak, J.)

P.K.S.